

HIGH COURT OF MP BENCH AT INDORE

MCRC No.21329/2019

Rajendra Singh vs. State of M.P.

Indore: Dated:-23.05.2019

Shri Vivek Singh, learned counsel for the petitioner.

Shri Y.K. Gupta, learned Public Prosecutor for the respondent/State.

Heard with the aid of case diary.

O R D E R

- 1. This is first bail application under Section 439 of Cr.P.C. in connection with Crime No.57/2019 under Section 3323, 324, 325, 326, 294, 506/34 of IPC and under Section 25 of the Arms Act registered at Police Station-Makdon, District-Ujjain.**
2. This is a group clash case. Counter cases have been registered. Both the parties were arrested by the police and on the same date, they were granted bail as the allegations were found in respect of bailable offences. Though, the injured Lakshman was advised x-ray and in the x-ray report, fracture in phalanges of both the hands were found showing the injuries, allegedly caused by sword, a sharp edge weapon, are grievous in nature, therefore, Section 326 of IPC was added and the petitioner was again taken into custody.
3. It is submitted by the learned counsel for the petitioner that he has no criminal antecedents and in both the cases, charge sheets have been filed. He is in custody since 10.03.2019. Therefore, he may be granted bail.
4. The Public Prosecutor has opposed the bail application.
5. In view of the arguments advanced by the learned counsel for the petitioner, allegations made against him, I deem it proper to release the accused on bail. Therefore, without commenting on merits of the case, the application is allowed.
6. It is directed that the **petitioner Rajendra Singh S/o Bahadur Singh** be released from custody on his furnishing a

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personal bond in the sum of **Rs.25,000/- (Rupees Twenty Five Thousand)** with one solvent surety to the satisfaction of the Trial Court for his appearance before the Trial Court as and when required further subject to the following conditions:-

- (i) The petitioner shall co-operate with the trial and shall not seek unnecessary adjournments on frivolous grounds to protract the trial;
- (ii) The petitioner shall not directly or indirectly allure or make any inducement, threat or promise to the prosecution witnesses, so as to dissuade them from disclosing truth before the Court;
- (iii) The petitioner shall not commit any offence or involve in any criminal activity;

(iv) In case of his involvement in any other criminal activity or breach of any other aforesaid conditions, the bail granted in this case may also be cancelled.

(Virender Singh)
Judge

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